Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 136 of 2006

Dated: December 4, 2008

Present: Hon'ble Mrs. Justice Manju Goel, Judicial Member

Hon'ble Mr. H.L. Bajaj, Technical Member

Himachal Pradesh State Electricity Board

-Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission

-Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s): Ms. Shikha Ohri

<u>ORDER</u>

A letter from the Director Tariff (Engg.) of Himachal Pradesh Electricity Regulatory Commission to this Tribunal dated 04.12.08 is presented. As per this letter, the Commission does not want to pursue the show cause notice dated 12/22nd December, 2003 issued to the appellant, Board as the appellant Board is in compliance with the HPERC (Guide Lines for Establishment of Forum for Redressal of Grievance of the Consumers) Regulations, 2003 and its subsequent amendments.

In view of this submission of the Commission, the appeal has become infructuous. Accordingly, the same is *dismissed as infructuous*.

(H.L. Bajaj) Technical Member (Manju Goel) Judicial Member